

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 27

IA 1927/2024 IA 5032/2023 APPEAL 13/2024 IN C.P. (IB)/1387(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s
RELIANCE COMMUNICATIONS LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Kriti Kalyani i/b Shardul Amarchand Mangaldas & Co. for the Resolution Professional present. Adv. Sneha Phene a/w Adv. Ooshma Jain i/b M.V. Kini Law Firm for the Applicant present. Adv. Prakash Thakkar for the applicant State Tax Officer in IA 1927/2024 present through VC.

IA 1927/2024

Ld. Counsel for the Applicant seeks some time as the Reply was received yesterday.

List this matter on Board on **15.07.2024**.

IA 5032/2023

This is an Application connected with IA 999 of 2021. Post this matter on that date.

List this matter on Board on **26.07.2024**.

APPEAL 13/2024

Ld. Counsel for the Respondent again submits that the copy of Application has not been served.

However, Counsel for Applicant submits that it has already been physically served as well as by mail. List this matter on Board on **15.07.2024**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)